

**NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2016 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER** :  
**PETITION NUMBER** : TCP/65/2016  
**NAME OF THE PETITIONER(S)** : J. Sivakumar & Another  
**NAME OF THE RESPONDENT(S)** : M/s Navrang Shipping Private Limited & 2 Others  
**UNDER SECTION** : 397/398

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

J. SIVAKUMAR  
M. J. PRABHAKAR

petitioner  
Counsel for Petitioner

M/S. K. K. MURARIPHARAN

for Respondents

→ S. G. Mumm  
M. J. Prabhakar  
K. Anantha

**ORDER**

Counsel for petitioner present. Counsel for respondent present. He states that the petitioner has challenged the MoU dated 28.10.2008 and all the reliefs claimed in the main CP are based on the same. He further states that a suit is pending before the Hon'ble Madras High Court filed by the petitioner challenging the MoU dt.28.10.2008. In view of this, the petitioner is directed to decide as to which forum is being chosen for getting the relief sought for, in relation to the said MoU. At request, time is enlarged. Put up on **05.01.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)